CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86271 of 2023

(Arising out of Order-in-Original No. 133-134/RB/Commissioner/Belapur/2022-23 dated 24.03.2023 passed by the Commissioner of CGST & Central Excise, Belapur.)

M/s. Amarvardhan Logistics ....Appellant
Flat No. G-1, Plot No. 43, Sector - 12,
Navi Mumbai, Maharashtra – 400 705

VERSUS

Commissioner of CGST & ....Respondent
Central Excise, Belapur
C.G.O. Complex, 1st Floor,
Sector – 10, Mumbai – 400 614

APPERANCE:

None for the Appellant
Shri Dhananjay Dahiwale, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85876/2026

Date of Hearing: 06.07.2026
Date of Decision: 06.07.2026

None for the Appellant, as has been the case on last five occasions since listed for hearing for the first time on 09.06.2025. Four notices sent to the Appellant are received back unserved with postal noting that addressee has left the premises. No new address is furnished by the Appellant being fully aware that they have filed this appeal which is pending before this Tribunal.

2. Learned Authorised Representative is present.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for default and non-prosecution in terms of Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad